

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 126
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

v.

C & C Construction Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 24.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

For the Respondent

For the Promoters

For Indusind Bank

For the EPIL

For the BSCPL

Mr. Pulkit Deora & Navya Khillon, Advs.

Mr. Rajesh Gupta & Mr. Anubhav Mehrotra,
Advs.

Mr. Raghav Tankha, Adv. For R-6

Mr. Swapnil Gupta, Adv.

Mr. Rajinder Wali, Adv.

Mr. Debarshi Bhadra, Adv.

Ms. Vasudha Sharma, Adv

ORDER

List on 20.04.2021.

-sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)